

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No. 186 of 2020 (SZ)

SUO MOTU Based on the News item in The New
Sunday Express Newspaper Dated: 20.07.2020,
"Ranipet Residents health at risk due to Pollution;
Chromium waste killing agriculture in Ranipet Poses
long-term health risks."

Vs

Union of India,
Rep. by its Secretary,
MoEF & CC,
New Delhi- 110 003 & Others.

...Respondents

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**Filed by
Tmt. Shanmugavalli Sekar,
Advocate, Chennai.**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Original Application No. 186 of 2020 (SZ)

Tribunal on its own motion-SUO MOTU
Based on the News item in The New
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Vs

Union of India,
Rep. by its Secretary,
Ministry of Environment and
Forests and Climate Change
Indira ParavaranBhawan,
Jorbagh Road,
New Delhi- 110 003 & Others.

...Respondents

AFFIDAVIT FILED ON BEHALF OF THE RESPONDENT
TAMILNADU POLLUTION CONTROL BOARD

I, R. Rajamanickam, Son of P.M.Ramasamy, Hindu, aged about 58 years, having office at No.76, Mount Road, Guindy, Chennai-600 032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai - 600 032 and I am filing this Affidavit on behalf of the Respondent TNPC Board and as such I am well acquainted with the facts of the case from the records.


15/7/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

2. It is respectfully submitted that the Hon'ble NGT (SZ) has passed an order dated 01.07.2022 and directed inter alia as follows: -

“Para 11: we direct the Chief Secretary to Government, State of Tamil Nadu to find out the source for raising the fund for this purpose. The Chief Secretary to Government of Tamil Nadu should convene a meeting with the Additional Chief Secretary for Environment, Forests and Climate Change, Additional Chief Secretary to Government for Finance, Additional Chief Secretary to Government for Industries Department and the Chairman, Tamil Nadu Pollution Control Board and the Director of Central Pollution Control Board, Regional Office, Chennai to resolve the issue as to how the funds can be raised for the purpose and to provide the funds for the purpose of carrying out the remediation process which has to be done on war footing basis. It is to be noted that this issue is pending for more than 20 years without taking any steps for remediation of contaminated site which continuously poses danger to the health of the people in that locality and they are directed to come with the solution as to how they are going to implement the action plan in a war footing manner and submit a report to that extent to this Tribunal within a period of 15 days.

3. It is respectfully submitted that, in order to comply the said NGT order dt.01.07.2022, the Tamil Nadu Pollution Control Board vide letter dated 15.07.2022 has addressed to the Additional Chief Secretary to Government, Environment Climate Change and Forest Department requesting to address a letter to the Chief Secretary to convene a meeting with line departments in terms of the said order and to resolve the issue as


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to how the funds can be raised for the purpose and to provide the funds for the purpose of carrying out the remediation process which has to be done on war footing basis.

4. It is respectfully submitted that the Hon'ble NGT order dated 01.07.2022 was got uploaded in the NGT website on 14.07.2022. After getting the order, the TNPCB has addressed the Additional Chief Secretary to Government, Environment Climate Change and Forest Department on 15.07.2022. It will followed up with the Government to conduct a meeting under the Chairmanship of Chief Secretary to Government of Tamil Nadu at the earliest.

Hence, it is respectfully prayed that this Hon'ble National Green Tribunal (SZ), Chennai may consider for granting time of one month to submit a detailed report in compliance of the NGT order dated 01.07.2022.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


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JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032
BEFORE ME

VERIFICATION

I, R. Rajamanickam, Son of P.M.Ramasamy, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032 do hereby submit that the contents of above report are true to the best of my knowledge through records.


15/7/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
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OF THE RESPONDENT – TAMIL
NADU POLLUTION CONTROL
BOARD**

**Advocate for Respondent:TNPCB
Tmt. Shanmugavalli Sekar,
Advocate, Chennai.**

Date:15.07.2022.

Date of hearing on:18.07.2022